



क्षेत्रीय कार्यालय
उ०प्र० प्रदूषण नियंत्रण बोर्ड
1-ए/आई.एन.एस.-1, आवास विकास कालोनी, बौद्ध विहार,
दिल्ली रोड, मुरादाबाद

पत्र संख्या 68...../एम-49/मुरादाबाद

दिनांक 21.01.2022

Through E-Filing (E-mail: judicial-ngt@gov.in)

To,

The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi

**Sub: Regarding Status Report in Compliance of order dated 08.11.2021 in O.A. No. 282/2021
Ajim Vs State of U.P.**

Sir,

In compliance of the direction passed by Hon'ble National Green Tribunal in the order dated 08-11-2021 in compliance of matter mentioned above, the status report with regard to compliance status of order dated 08-11-2021 of Hon'ble National Green Tribunal is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal.

Your Sincerely

Enclosure: As Above.


(Vikas Mishra)
Regional Officer

Copy To:

1. District Magistrate, Moradabad.
2. Shri Pradeep Mishra, Advocate for U.P. Pollution Control Board
3. CEO-7, U.P. Pollution Control Board, Lucknow
4. Chief Law Officer, U.P. Pollution Control Board, Lucknow


Regional Officer

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Joint Inspection Report

(15-12-2021)

Of

M/S Marque Impex, Opp. Village Noorpur, Chandausi Road,

District Moradabad

In the matter of

O.A. No. 282/2021 Ajim

V/S

State of Uttar Pradesh

Joint Inspection Report of M/S Marque Impex, Opp. Village-Noorpur, Chandausi Road, Mohammadpur Bastaur, Teshil Bilari, District Moradabad in Compliance of Direction issued by Hon'ble NGT in matter of O.A. No. 282/2021 Ajim V/S State of Uttar Pradesh. Reg.

Hon'ble NGT, New Delhi vide order dated 08-11-2021 in the matter of O.A. No. 282/2021 Ajim V/S State of Uttar Pradesh had directed following –

..... Let the U.P. State PCB and District magistrate, Moradabad look into the grievance and take remedial action, following due process of law. An action taken report may be filed within two month by e-mail at judicial-NGT@gov.in preferable in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.....

In compliance to the aforesaid direction, a joint committee comprising officials from R.O. UPPCB, Moradabad, District Agriculture Department, Moradabad and Sub Divisional Magistrate, Teshil Bilari, Moradabad was constituted by District magistrate, Moradabad vide letter no. 1703/M-49/Moradabad dated 26-11-2021 regarding to look into grievance and take remedial action. Copy is annexed as **Annex – 1**.

The joint Inspection of the unit was carried out on dated 15-12-2021 and interacted with official of the unit. Detail observations are as follows-

- 1- M/S Marque Impex is located Opp. Village Noorpur, Chandausi Road, Mohammadpur Bastaur, Teshil Bilari, District Moradabad with the GPS Co-ordinates of 28 46'54.5"N, 78 46'00.5"E. This unit was established in the year 1999.
- 2- The unit is an Indian artware and engaged in manufacturing of Finished Metal Artware having production capacity 12000 Nos/day by using Semi Finished Metal, Wood, and Marble and Electroplating salts/Chemicals etc. as raw materials. The unit is involved buffing, Polishing, Powder Coating, Electroplating operations in manufacturing process.
- 3- The unit is having valid consent under section 25/26 of Water (Prevention and Control of Pollution) Act 1974 and Air consent under section 21/22 of Air (Prevention and Control of Pollution) Act 1981 valid up to 31-12-2024. The copy of consent order is annexed as **Annex – 2**.
- 4- The unit is having Authorization under the Hazardous and other wastes (Management and Transboundary Movement) Rules 2016 valid upto 31-01-2023. The copy of authorization is annexed as **Annex – 3**.
- 5- The unit has Authorization/NOC from UP Ground Water Department valid upto 30-06-2026 for the abstraction of ground water. The copy is annexed as **Annex – 4**.
- 6- During inspection joint team collected sample from outlet of ETP and STP. Analysis result of sample collected shows that ETP/STP is complying w.r.t. the discharge standards. The analysis report of sample is annexed as **Annex – 5**.
- 7- The unit is generating about 70 KLD industrial waste water and 30 KLD domestic waste water. The unit has installed an ETP of 100 KLD capacity comprising Screen Chamber, Oil & Grease traps, Equalisation Chamber, Ph adjustment chamber, Reaction Chamber, Settling Chamber, SDB, Dual Media Filter/Activated Carbon Filter, Treated Collection Chamber for the treatment of effluent generated from the metal surface treatment. Apart from those the unit has installed a Reverse Osmosis Plant of capacity 6 KL/Hr for the treating/recycling of treated ETP water.
- 8- The unit has also installed a STP of 100 KLD capacity comprising Screen Chamber, Oil & Grease traps, Collection Tank, MBBR-1&2, Tube Settler, Filter Feed Tank, PSF, ACF and Treated Water Tank for the treatment of domestic waste water. Treated effluent used in Gardening/Greenbelt.

- 9- During inspection unit was found operational and its ETP/STP was fully functional. The unit representative told that about 70% of industrial waste water was being recycled in manufacturing process through RO. Plant. It was also noted that remaining treated ETP water was being discharged into nearby drain and treated STP water was being used for Irrigation purpose.
- 10- In compliance to Grievance of complainant against water pollution caused by discharge of untreated effluent by the unit adversely affecting fertility of the agricultural land, the joint team visited the area. During visit it was observed that there was no agricultural work in the complainant's field and plotting is being done for residential purposes. Thus no water logging was found in the fields of complainants.
- 11- In view of complaint received in this office on dated 23-07-2021, a notice was issued to unit vide letter no 996/M-49/Moradabad dated 26-07-2021. In compliance to notice issued unit has submitted its reply vide letter dated 22-11-2021. Copy of reply is annexed as **Annex - 6.**
- 12- During the inspection the inspecting team has taken photographs of the relevant component/ area of the unit and field which are appended in the photo gallery for reference.

Recommendations:

- 1- Treated industrial waste water shall be reused in the process to the maximum extent.
- 2- The unit shall install Electro Magnetic Flow meter at water source and inlet/outlet of ETP/STP.
- 3- The unit shall maintain the record of ground water abstracted and treated effluent from ETP discharged in drain or reused in the process.
- 4- The unit shall maintain the record of domestic effluent treated from STP and used in irrigation or domestic purposes.
- 5- The unit shall make proper drainage system so that water logging could not occur.

Photo gallery:

Photographs taken during inspection of M/s Marque Impex, Opp. Village- Noorpur, Chandausi Road, District- Moradabad, on dated 15-12-2021.



Photo 1: Entrance of the Industry

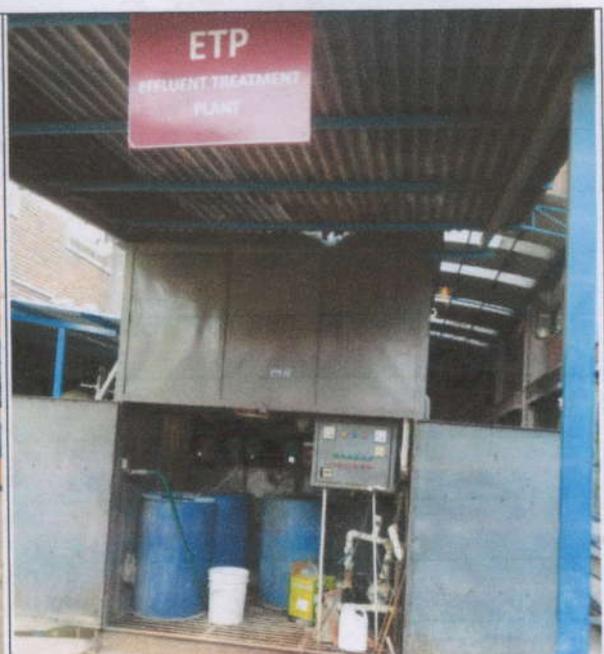


Photo 2 :ETP

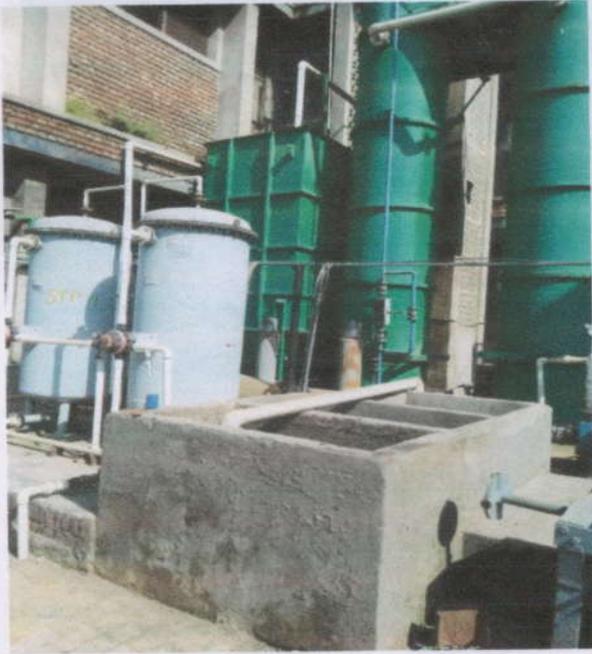


Photo 3: STP

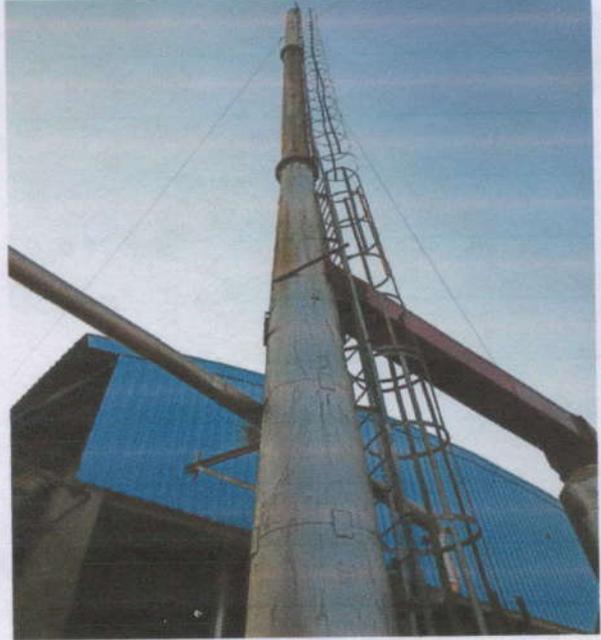


Photo 4: Stack of Boiler

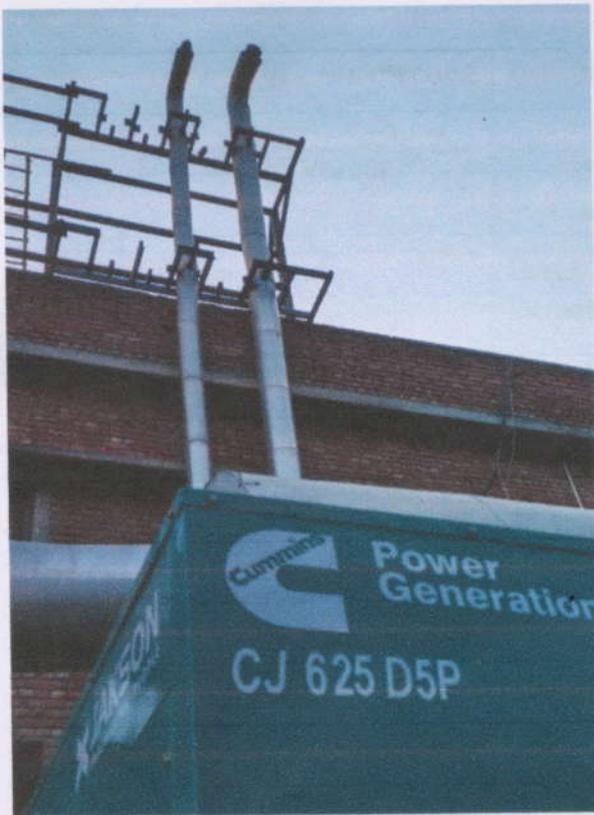


Photo 5: Stack of D.G set

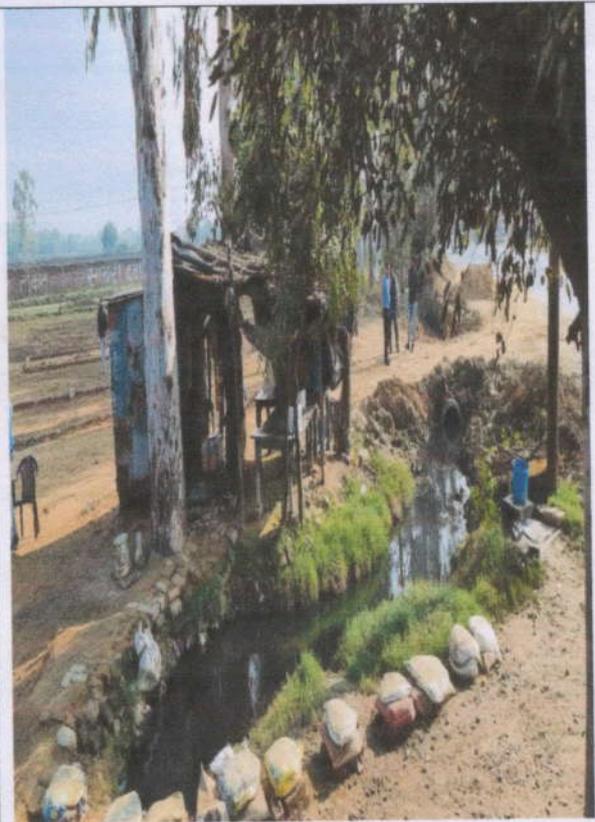


Photo 6: Drain

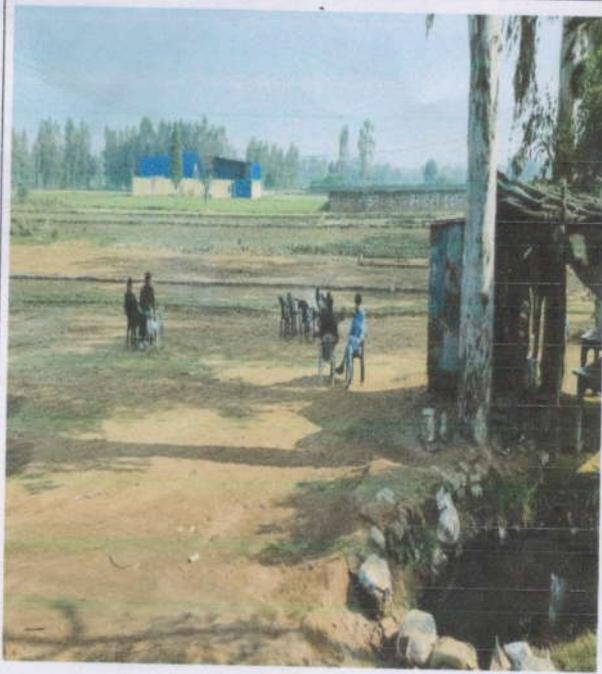
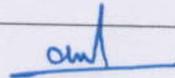
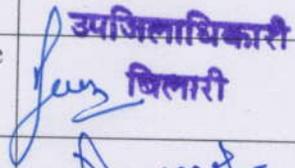
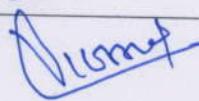


Photo 7: Complainant's Field



Photo 8: Campus of Industry

Inspection team:

Sr. No.	Name of Inspecting Officers	Designation	Signature
1	Ghanshyam Verma	S.D.M., Tehsil-Bilari, District -Moradabad	
2	Ritusha Tiwari	DAO, District Agriculture Department, Moradabad	 उपजिलाधिकारी जय बिलारी
3	Vinod Kumar	AEE, Regional Office, UPPCB, Moradabad.	

कार्यालय जिलाधिकारी

①

मुरादाबाद

पत्रांक : 1703/M-49/224/2021

दिनांक : 26/11/21

1. उपजिलाधिकारी,
तहसील बिलारी, मुरादाबाद।
2. जिला कृषि अधिकारी,
मुरादाबाद।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड,
मुरादाबाद।

विषय: माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ.ए. संख्या 282/2021 अजीम बनाम स्टेट ऑफ यू.पी. में पारित आदेश दिनांक 08.11.2021 के अनुपालन के संबंध में -

उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ.ए. संख्या 282/2021 अजीम बनाम स्टेट ऑफ यू.पी. में पारित आदेश दिनांक 08.11.2021 (छायाप्रति संलग्न) का सन्दर्भ ग्रहण करने का कष्ट करें। अवगत हों कि माननीय अधिकरण द्वारा औद्योगिक इकाई मैसर्स मार्क इम्पैक्स, अपोजिट ग्राम नूरपुर, मौजा मोहम्मदपुर, तहसील बिलारी, जनपद मुरादाबाद (उ०प्र०) द्वारा अशोधित उत्प्रवाह के निस्तारण से कृषि भूमि की उपजाऊ क्षमता पर प्रतिकूल प्रभाव पड़ने के विरुद्ध प्रेषित शिकायती पत्र के सम्बन्ध में नियमानुसार कार्यवाही करते हुए कृत कार्यवाही की अनुपालन आख्या प्रेषित किये जाने के निर्देश पारित किये गये हैं। उक्त के अनुपालन में कार्यवाही किये जाने हेतु उपरोक्तानुसार समिति गठित की जाती है।

अतः समिति को निर्देशित किया जाता है कि उपरोक्त के सम्बन्ध में 02 सप्ताह में कार्यवाही कर कृत कार्यवाही की अनुपालन आख्या प्रेषित करें जिससे कि माननीय अधिकरण के आदेशों का अनुपालन सुनिश्चित हो सके।

संलग्न: यथोपरि।

(शैलेन्द्र कुमार सिंह)
जिलाधिकारी

Item No. 18

(Court No. 1)

BEFORE THE NATIONAL GREEN TRIBUNAL

(By Video Conferencing)

Original Application No. 282/2021

Ajim

Versus

Applicant

State of Uttar Pradesh

Respondent

Date of hearing: 08.11.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Application is registered based on a complaint received by post

ORDER

1. Grievance in this application is against water pollution caused by discharge of untreated effluents by an industrial unit, Mark Impacts, opposite Village Noorpur Mazra Mohammadpur, Tehsil Bilari, District Moradabad, U.P., adversely affecting fertility of the agricultural lands in the area. Complaint was made to the District Magistrate who issued show cause notice dated 01.04.2021 to the industrial unit in question but no further action has been taken.

2. Let the U.P. State PCB and District Magistrate, Moradabad look into the grievance and take remedial action, following due process of law. An action taken report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

C-7

11/11/21

A copy of this order along with a copy of complaint be forwarded to U.P. State PCB and District Magistrate, Moradabad by e-mail for compliance.

List for further consideration on 09.02.2022.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

November 08, 2021
Original Application No. 282/2021
DV

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U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 86341/UPPCB/Moradabad(UPPCBRO)/CTO/water/MORADABAD/2020

Dated : 29/02/2020

To ,

Shri MOHAMMAD AJMAL
M/s MARQUE IMPEX
VILLAGE-NOORPUR, CHANDAUSI ROAD, Tehsil-Bilari, DISTRICT-MORADABAD, U.P.,
244411, MORADABAD, 244001
MORADABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MARQUE IMPEX

Reference Application No :7479154

Dated :29/02/2020

- 1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. MARQUE IMPEX is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Amit Chandra

Digitally signed by Amit Chandra
DN: cn=Amit Chandra, ou=Environment, postalCode=226010, st=Uttar Pradesh,
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e763ba2ae, cn=Amit Chandra
Date: 2020.03.06 14:20:33 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

Amit Chandra

Digitally signed by Amit Chandra
DN: cn=Amit Chandra, ou=Environment, postalCode=226010,
st=Uttar Pradesh,
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Date: 2020.03.06 14:21:06 +05'30'

Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.MARQUE IMPEX vide

Consent Order No. 7479154/ Water

Dated : 29/02/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Metal Artware.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	30KLD	STP
2	Industrial	75KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	30KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	70KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

recommended to grant the consent till 31.12.2024 with following conditions:-

1. This consent is valid for production of metal artware- 12000 numbers per day.
2. Domestic effluent KLD shall be treated in STP and Industrial effluent 70 KLD shall be treated in ETP of capacity of 100 KLD and treated effluent shall be reused in the process to the maximum extent.
3. The effluent discharged into the drain shall always comply to the stipulated norms for electroplating units as specified in Environment (Protection) Rules 1986 as amended.
4. Unit shall install Electromagnetic flow meter at water source and inlet and outlet of STP .
5. Unit shall maintain the record of ground water abstracted and treated effluent from ETP discharged in drain or reused in the process.
6. Unit shall maintain the record domestic effluent treated from STP and used in irrigation or domestic use.
7. Cyanide plating or use of cyanide in the process is not allowed.
8. Unit shall adopt the Cleaner Technology for Electroplating unit as prescribed by CPCB.
9. Quality of the treated discharge shall always meet the discharge norms for Electroplating units as prescribed in the Environment (Protection) Rules 1986.
10. Unit shall obtain NOC from from CGWA within 03 months
11. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi dated 13.07.2017 in OA no. 200/2014 M C Mehta v/s Union of India and others.
12. Unit shall comply the provisions of Hazardous and Other Waste (Management and Trans-Boundary Movement) Rules 2016, and regularly sent the Hazardous waste generated from the unit to TSDF for safe disposal.
13. Unit shall maintain the records of the waste sent to TSDF.
14. Unit shall install online effluent monitoring system at the outlet of ETP and ensure the connectivity to server of CPCB and UPPCB.
15. Unit shall submit treated effluent monitoring report and ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.
16. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
17. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

Amit
Chandra

Digitally signed by Amit Chandra
DN: cn=Amit Chandra, o=U.P. Pollution Control Board,
ou=Environment, postalCode=226010,
st=Uttar Pradesh,
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Date: 2020.03.06 14:35:19 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 71292/UPPCB/Moradabad(UPPCBRO)/CTO/air/MORADABAD/2020

Dated : 29/02/2020

To ,

Shri MOHAMMAD AJMAL
M/s MARQUE IMPEX
VILLAGE-NOORPUR, CHANDAUSI ROAD, Tehsil-Bilari, DISTRICT-MORADABAD, U.P.,
244411, MORADABAD, 244001
MORADABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MARQUE IMPEX

Reference Application No. 6356976

Dated : 29/02/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MARQUE IMPEX. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Amit
Chandra

Digitally signed by Amit Chandra
DN: cn=Amit Chandra, o=UP Pollution Control Board, ou=Environment, postalCode=226010, st=Uttar Pradesh, 2.5.4.20c08022ab9052e1d0591adb2c51d39623e94b6570660c57d1281639a35a9b9c, serialNumber=3a2759872be66c249eeaf06a30cc2e4d261798330e07744cc00c763ba2ae, cn=Amit Chandra
Date: 2020.03.06 15:22:06 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

Amit
Chandra

Digitally signed by Amit Chandra
DN: cn=Amit Chandra, o=UP Pollution Control Board, ou=Environment, postalCode=226010, st=Uttar Pradesh, 2.5.4.20c08022ab9052e1d0591adb2c51d39623e94b6570660c57d1281639a35a9b9c, serialNumber=3a2759872be66c249eeaf06a30cc2e4d261798330e07744cc00c763ba2ae, cn=Amit Chandra
Date: 2020.03.06 15:22:38 +05'30'

Chief Environment Officer

U.P. Pollution Control Board

Dated : 29/02/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Metal Artware.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Polishing and Buffing Section	emmission	01	Particulate Matter	10 meter above from the hood
2	DG Set 625 KVA, 400 KVA, 380KVA, 125KVA5 KVA	Disel oil	02	Particulate Matter	5 METER, 4 METER, 3.8 METER, AND 2.2 METER above the roof of nearest building meter above from the roof of nearest building
3	boiler 3 TPH	wood-2TPD	02	Particulate Matter	cylone dust collector as APCS and stack height of 30 meter from ground level.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	As per standards stipulated in E(P)Rules 1986
2	02	Particulate Matter	As per standards stipulated in E(P)Rules 1986
3	3	Particulate Matter	600mg/NM3

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .

8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

1. This consent is valid for production of metal artware
2. Cyanide plating or use of cyanide in the process is not allowed.
3. Operation of Air pollution control system and operation of the unit must ensure protection of ambient air of the area.
4. Unit shall adopt the Cleaner Technology for Electroplating unit as prescribed by CPCB.
5. Quality of the emission should always meet the discharge norms for Electroplating units as prescribed in the Environment (Protection) Rules 1986.
6. Unit shall install bag filter as Air Pollution Control System for Buffing section within 03 months.
7. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
8. Unit shall comply the provisions of Hazardous and Other Waste (Management and Trans-Boundary Movement) Rules 2016, and regularly sent the Hazardous waste generated from the unit to TSDF for safe disposal.
9. Height of the stack of buffing and polishing section shall be above 10 meter from the ground or 03 meters above from the hood, whichever is more.
10. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC within 03 months and after that on quarterly basis..
11. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
12. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
13. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

**Amit
Chandra**

Digitally signed by Amit Chandra
DN: c=IN, o=UP Pollution Control Board,
ou=Environment, postalCode=226010,
st=UP, cn=Amit Chandra,
2.5.4.20=c0f6a222a0802c28991adb2c51
639613e94bd6577080c57d1281839a35a
0950,
serialNumber=ba27598721e66c249ee0
bfaa36c2c442617883830ed74cc0e7
63ba2ae, cn=Amit Chandra
Date: 2020.03.06 15:23:20 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 5256/UPPCB/Moradabad(UPPCBRO)/HWM/MORADABAD/2018 Dated: 31/01/2019

To,

M/s MARQUE IMPEX

VILLAGE-NOORPUR, CHANDAUSI ROAD, Tehsil-Bilari, DISTRICT-MORADABAD, U.P., 244411, MORADABAD, 244001

Tehsil : Bilari

District : MORADABAD

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 5256 and 31/01/2019 .
2. Reference of application (No. and date) 3278262 and 08/10/2018 .
3. Mr MOHAMMAD AJMAL of M/s MARQUE IMPEX is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at VILLAGE-NOORPUR, CHANDAUSI ROAD, Tehsil-Bilari, DIS .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule 1- cat-35.3(ETP Sludge)	TSDF	3
2	Schedule 1- cat-33.1(Used drums)	TSDF/ Authorized recyclers	60 number/annum

1. The authorization shall be valid for a period of 31/01/2023 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

- 1- Unit shall ensure compliance of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 2- Unit shall comply with the provisions of Rule 19 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
- 3- Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form-IV.

(Authorized Signatory)

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2019.02.02
18:05:42 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Moradabad for information and necessary action .

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2019.02.02
18:06:06 +05'30'

CEO/EE, I/C Circle



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:

VALID UP TO : 30/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202104000219

Name of the Owner	MOHAMMAD AJMAL		
Designation पद	PARTNER	Company Name कंपनी का नाम	M/s MARQUE IMPEX UNIT-1
Company Address कंपनी का पता	VILLAGE MOHAMMADPUR BASTAUR, CHANDAUSI ROAD, BLOCK	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	VILLAGE MOHAMMADPUR BASTAUR, OPP. NURPUR VILLAGE, CHANDAUSI ROAD, BLOCK DINGERPUR, TAHSIL BILARI, MORADABAD U.P-244001	Application Form Serial No.	MRBD0421NIN0065
Date of Submission	17/04/2021	Specimen Signature	
Location Particulars			
District	Moradabad	Block	DINGARPUR
Plot No./Khasra No.	N/A	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	10/08/2007		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	65.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	3.00

Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	5.00
Date of Energization (In Case of Electric Pump)		10/08/2007	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	5.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:			4500

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved.
- The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

NCC Application Form

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्ववलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।



GROUND WATER DEPARTMENT

(Namami Ganga & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:

VALID UP TO : 30/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202104000218

Name of the Owner	MOHAMMAD AJMAL	Company Name	M/s MARQUE IMPEX UNIT-1
Designation पद	PARTNER	कंपनी का नाम	
Company Address कंपनी का पता	VILLAGE MOHAMMADPUR BASTAUR, CHANDAUSI ROAD, BLOCK	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	VILLAGE MOHAMMADPUR BASTAUR, OPP. NURPUR VILLAGE, CHANDAUSI ROAD, BLOCK DINGERPUR, TAHSIL BILARI MORADABAD U.P-244001	Application Form Serial No.	MRBD0421NIN0064
Date of Submission	17/04/2021	Specimen Signature	
Location Particulars			
District	Moradabad	Block	DINGARPUR
Plot No./Khasra No.	N/A	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	02/08/2005		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	65.00
Purpose of well	Industrial	Assembly Size (For Tube, Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	3.00

NOC Application Form

Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	5.00
Energization (In Case of Electric Pump)		02/08/2005	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	5.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:			4500

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:
Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
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- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal, through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
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- Any other site specific requirement regarding safety and access for measurement may be taken care off.

Any other condition(s) that may be imposed by the concerned Authority.

In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

Any other condition imposed by the concerned Authority.

In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

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(A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
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- iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
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- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

- (B) Infrastructural User: The No Objection Certificate, for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:

VALID UP TO : 30/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202104000215

Name of the Owner	MOHAMMAD AJMAL	Company Name	M/s MARQUE IMPEX UNIT-1
Designation पद	PARTNER	कंपनी का नाम	
Company Address कंपनी का पता	VILLAGE MOHAMMADPUR BASTAUR, CHANDAUSI ROAD, BLOCK	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	VILLAGE MOHAMMADPUR BASTAUR, OPP. NURPUR VILLAGE, CHANDAUSI ROAD, BLOCK DINGERPUR, TAHSIL BILARI MORADABAD U.P.-244001	Application Form Serial No.	MRBD0421NIN0063
Date of Submission	16/04/2021	Specimen Signature	
Location Particulars			
District	Moradabad	Block	DINGARPUR
Plot No./Khasra No.	N/A	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	27/07/2004		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	65.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	3.00



5

REGIONAL LABORATORY OFFICE MORADABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
1-A/I.N.S.-1, Avas Vikas Colony, Buddha Vihar, Delhi Road, Moradabad

TEST REPORT: WASTE WATER LABORATORY

Ref No: 14419567/Moradabad/2022

Date:06/01/2022

- 1- Name of Industry: MARQUE IMPEX
- 2- Address of Industry: VILLAGE-NOORPUR, CHANDAUSI ROAD, Tehsil-Bilari, DISTRICT-MORADABAD, U.P., 244411, MORADABAD, 244001
- 3- District: Moradabad
- 4- Description about sampling point: FINAL OUTLET OF ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Vinod Kumar AEE & Ghanshyam verma SDM
- 7- Colour and Odour: Colourless Odourless
- 8- Quantity and Packing: 2 liter (PLASTIC JERICAN)
- 9- Date of Sample Collection: 15/12/2021
- 10- Analysis Indented by: RO Moradabad
- 11- Date of sample receipt in Lab: 15/12/2021

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	7.4	-	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 OC	mg/l	44.0	-	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 OC	mg/l	320	-	10- 50000 mg/l
BOD, 3 day 27 OC IS 3025 (Part 44): 1993 Bio	mg/l	4.4	-	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	128.0	-	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as per A Effluent(Schedule-VI).The environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by

[Alok Sharma (JRF)]

Authorized by

ANIL KUMAR
VISHWAKARMA
Digitally signed by ANIL KUMAR VISHWAKARMA
Date: 2022.01.06
15:16:47 +05'30'

Anil Vishwakarma SA

VIKAS
MISHRA
Digitally signed
by VIKAS MISHRA
Date: 2022.01.06
15:19:13 +05'30'

Regional Officer

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.



REGIONAL LABORATORY OFFICE MORADABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
1-A/I.N.S.-1, Avaz Vikas Colony, Buddha Vihar, Delhi Road, Moradabad

TEST REPORT: WASTE WATER LABORATORY

Ref No: 14419537/Moradabad/2022

Date: 06/01/2022

- 1- Name of Industry: MARQUE IMPEX
- 2- Address of Industry: VILLAGE-NOORPUR, CHANDAUSI ROAD, Tehsil-Bilari, DISTRICT-MORADABAD, U.P., 244411, MORADABAD, 244001
- 3- District: Moradabad
- 4- Description about sampling point: OUTLET OF STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Vinod Kumar AEE & Ghanshyam verma SDM
- 7- Colour and Odour: Colourless Odourless
- 8- Quantity and Packing: 2 liter (PLASTIC JERICAN)
- 9- Date of Sample Collection: 15/12/2021
- 10- Analysis Indented by: RO Moradabad
- 11- Date of sample receipt in Lab: 15/12/2021

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	7.6	-	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 OC	mg/l	34.0	-	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 OC	mg/l	460	-	10- 50000 mg/l
BOD, 3 day 27 OC IS 3025 (Part 44): 1993 Bio	mg/l	24.0	-	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	92.0	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by

[Alok Sharma (JRF)]

Authorized by

ANIL KUMAR
VISHWAKARMA
Digitally signed by ANIL KUMAR VISHWAKARMA
Date: 2022.01.06
15:17:27 +05'30'

Anil Vishwakarma SA

VIKAS
MISHRA
Digitally signed
by VIKAS MISHRA
Date: 2022.01.06
15:19:47 +05'30'

Regional Officer

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.



6

क्षेत्रीय कार्यालय
उ०प्र० प्रदूषण नियंत्रण बोर्ड
1-ए/आई.एन.एस.-1, आवास विकास कालोनी, बौद्ध विहार,
दिल्ली रोड, मुरादाबाद

पत्र संख्या 996/M-49/मु०२१५१०९-

दिनांक 26/7/21

सेवा में,
मैसर्स मार्क इम्पैक्स,
ग्राम नूरपुर, चन्दौसी रोड,
तहसील बिलारी, जनपद मुरादाबाद।

विषय : जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 यथासंशोधित तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 यथासंशोधित के प्राविधानों का अनुपालन सुनिश्चित किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त के संबंध में उद्योग का निरीक्षण इस कार्यालय द्वारा दिनांक 24.07.2021 को किया गया। निरीक्षण आख्यानानुसार आपकी इकाई से निस्तारित शुद्धिकृत उत्प्रवाह ड्रेन के माध्यम से निर्बाध रूप से प्रवाहित नहीं हो रहा है, जिससे आस-पास जल भराव की समस्या व्याप्त है। इस संबंध में जन शिकायतें भी प्राप्त हैं।

अतः आपको निर्देशित किया जाता है कि उक्त के सम्बन्ध में अपना स्पष्टीकरण एवं उपरोक्त समस्या का समाधान करते हुए कृत कार्यवाही की सूचना इस कार्यालय को 01 सप्ताह में प्रेषित करना सुनिश्चित करें, अन्यथा आपकी इकाई विरुद्ध जल(प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 के प्राविधानों के अन्तर्गत की गयी कार्यवाही का उत्तरदायित्व स्वयं आपका होगा।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी

प्रतिलिपि :

1. उप जिलाधिकारी, तहसील बिलारी, जनपद मुरादाबाद को सूचनार्थ प्रेषित।
2. शिकायतकर्ता श्री अजीम, ग्राम नूरपुर, बिलारी, जनपद मुरादाबाद को सूचनार्थ एवं इस आशय के साथ प्रेषित समस्या का समाधान नियत समय में न होने की दशा में इस कार्यालय को सूचित करने का कष्ट करें।

क्षेत्रीय अधिकारी

Stu

MARQUE IMPEX

(A GOVT. OF INDIA RECOGNIZED STAR EXPORT HOUSE)

2/11/21
सेवा में

श्रीमान शैलीय अधिकारी

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड मुरादाबाद

दस्तावेज नं०.....

सीरियल नं०.....

फाइल नं०.....

दिनांक.....

M-416
22/11/21

विषय - आपके पत्रांक 996/M-49/मुरादाबाद दिनांक 26/07/2021 इसके सम्बन्ध में

महोदय

आपके पत्रांक 996/M-49/मुरादाबाद दिनांक 26/07/2021 इसके सम्बन्ध में

प्राप्ति को बंद ना है। कि डकार्ड द्वारा निस्तारित शुद्धीकृत उत्प्लावक ट्रेन के माध्यम से निर्गमित रूप से प्रवाहित हो रहा है। कमी-2 डकार्ड के आस-पास ट्रेन को बंद कर दिया जाता है। जिससे उत्प्लावक बाधित हो जाता है। तथा अन्त लोगो ने आस-पास के क्षेत्रों में प्लांटों का कार्य कर रहे है। तथा अन्त लोगो ने ट्रेन पाट कर रास्ता बिधा है। डकार्ड के बाहर नाला काफी वर्षों से चल रहा है। जिसकी प्राप्ति द्वारा साफ़सफ़ाई कराई जाती है। जिससे उत्प्लावक शु-चारु रूप से चलता रहै। तथा प्राप्ति ने डकार्ड में आर (RO) सिस्टम लगा लिया है। जिससे 70% तक रिमाइन्ड हो रहा है। तथा पक्का नाला कब्रों की शक्ति मण्डल उद्योग वधु में प्रगति पर है। अब आपसे निवेदन है। प्राप्ति का स्वीकरण व समाधान जो प्राप्ति द्वारा किया गया है। स्वीकार करने की कृपा करें।

धन्यवाद

सतज

- 1- R.D. Purse... & final bill
- 2- Mahelaliya Uch... B...
M... processing

FOR MARQUE IMPEX

प्राप्ति

सुधेल अल...
Partner/Auth. Sign.

मैसर्स मार्के इम्पेक्स
ग्राम नूरपुर - कदौसी रोड तहसीलक
दिल्ली - जामुना - मुरादाबाद

A/E
S/E

Opp. Village Noorpur, Chandausi Road, Moradabad-244 001 (INDIA)

Tele/Fax : +91-591-2478700

E-mail : info@marqueimpex.com • Website : www.marqueimpex.com

टेड
पिट,
कल्टर
लाइन
पूषण के
त पाया
ग आख्या
ग, जिसके
पिबित किय



Contract - 88371 45432, 88679 30485, 84190 71060 78991 80483, 78980 87484
 email - conenv@rediffmail.com, conenv@gmail.com, conenvro@gmail.com
 www.constraarchenviro.com, www.constraarchenviro.org



Commissioning & Format for training of ETP/STP/APCS/RO/ZLD

To.

Date:

M/s Shri. J. S. & Co. Pvt. Ltd.
Industrial Estate, Bhiwadi

The Effluent / Sewage Treatment Plant / Air Pollution Control Systems / R. O. Plant / Zero Liquid Discharge Plant as supplied you has been commissioned. All the informations and training has been provided to Mr. Shri. J. S. & Co. Pvt. Ltd. designation ETP Operator & Plant Engineer on dated 24/11/2011 for operating E.T.P. / S.T.P. / A.P.C.S. / R. O. Plant / Zero Liquid Discharge.

Mr. Shri. J. S. & Co. Pvt. Ltd. is/are aware with the handling of Effluent / Sewage Treatment Plant / Air Pollution Control Systems / R. O. Plant / Zero Liquid Discharge Plant. All the chemical details has also provided to them alongwith the procedure of chemicals addition prior to operating E.T.P. / S.T.P. / A.P.C.S. / R.O. Plant / ZLD too. The industry will be fully responsible for operation & maintenance of E.T.P. / S.T.P. / A.P.C.S. / R.O. Plant / ZLD.

FOR CONSTRAARCH - ENVIRO

[Signature]
 (Authorised Signatory)

Name of Industry: Shri. J. S. & Co. Pvt. Ltd.
 Name of persons trained: Shri. J. S. & Co. Pvt. Ltd.
 Designation of persons:

Signature of trained persons: [Signature]
 Seal of Industry:

Chemicals List:

1. R.O. Chemicals
3. R.O. Chemicals
- 5.

2. MS. 12 [unclear] Director
- 4.
- 6.

पेट,
 ल्टर
 माइन
 ण के
 पाया
 आख्या
 जिसके
 त किया

INVOICE

CONSTRAARCH - ENVIRO

Original - Pink
Duplicate - Yellow
Triplicate - White

Regd. Office :- A - 1/40, Mansarovar, Delhi Road, Moradabad - 244001 (u.p.)
Works :- Samathal - hashampur Gopal, Sez Road, Pakbara, Moradabad
Phone :- +91 98371 46632, 8218453982 | email - conenv@gmail.com, conenv@rediffmail.com

GSTIN : 09AVMPS6399F1ZO

TIN :- 09159201113

PAN :- AVMPS6399J

Invoice No. : 65
Invoice Date : 08/09/2021
Reverse Charges : Yes/No
State : Uttar Pradesh | State Code : 09

Transport Mode : Gupta Transport Company
Vehicle Number : UP 21 CN 3475
Date of Supply : 09/09/2021
Place of Supply : Moradabad

BILL TO PARTY

Purchaser M/s : Marque Impex Pvt. Ltd.
Address : Opposite Noanpur Village, Chandauli Road, Moradabad
GSTIN : 09AAOCM6345D1Z8 State : Uttar Pradesh Code : 09

Sl.	Description of Goods	HSN Code	Qty.	Rate	Rs.	Amount	P.
01.	Reverse Osmosis Plant - 6000 LPH	8421	02 Nos.	12,20,000	24,40,000	00	
	Freight				3000	00	

PO No. - 30852
26/06/2021

2771
YRNOK
JK

**INWARD
MARQUE IMPEX PVT. LTD.
SECURITY CHECK**
DATE ENTRY No. 5257
DATE 09/09/21
L.R. No. UP 21 CN 3475
TIME IN. 10:00
SECURITY SIGN.

Net Total Amount In Words : Rs. Twenty Eight Lacks
Eighty Two Thousand Seven Hundred Forty Only

Total Amount	24,43,000-00
SGST @ 9%	2,19,870-00
CGST @ 9%	2,19,870-00
IGST @ 0%	-
Gross Amount	28,82,740-00
Fright / Labour	-
Net Amount	28,82,740-00
GST on Reverse Charges	-

Bank Detail :-
• Bank Name : IDBI BANK LTD.
• Branch Name : Delhi Road, Moradabad
• Bank A/c No. : 0122 1020 0001 8993
• Bank IFSC : IBKL0000122

Chandra Mohan Srivastava
(Authorised Signatory)

Terms & Conditions :-
1. All Disputes are subjected to Moradabad Jurisdiction Only.
2. Freight, Insurance & Unloading is in scope of customer.
3. E. & O. E.

Certified that the particulars given above are true and correct.
For **CONSTRAARCH - ENVIRO**

09/09/21

Authorised Signatory

Order

MARQUE IMPEX

Opposite Noorpur village Chandausi Road Moradabad - 244001 UTTAR PRADESH INDIA

PO No. :30852
Date: :26-06-2021
Page :1 of 1

to : MARQUE IMPEX PRIVATE LIMITED
OPPOSITE NOORPUR VILLAGE Chandausi Road
Moradabad 244001
GST: 09AAOCM6345D1Z8
State: UTTAR PRADESH Code: 09
Phone No.: +91-591-2478700
Contact Email: purchase3@marqueimpex.com

Mode/Terms of payment
ADVANCE

Ship By
ROAD

Destination
UNIT 2

Supplier Ref.
REQ3250

Other Ref.
ADMIN

Freight Charges
EXTRA

Supplier : CONSTRAACH -ENVIRO
A-1/40 MAN SAROVER DELHI ROAD MORADABAD
MORADABAD 244001
GST: 09BFCPS0930M1Z6
State: UTTAR PRADESH Code: 09
Email: CONENV@REDIFFMAIL.COM
Phone No.: 9837146632
Kind Attn.:

Ship To :
OPPOSITE NOORPUR VILLAGE CHANDAUSI ROAD
MORADABAD 244001
State: UTTAR PRADESH

S. No.	Item No.	Delivery Due Date	HSN/SAC NO.	Description	UOM	Qty	Unit Price	Disc%	Net Unit Price (₹)	Total Price
1	FA-0124	01-09-2021	NA	SEWAGE TREATMENT PLANT 35 KLD	NOS	1.00	0.00	0.00	1050000.00	10,50,000.00
	FA-0125	01-09-2021	NA	REVERSE OSMOSIS PLANT 6000 LPH	NOS	2.00	0.00	0.00	1220000.00	24,40,000.00
Total						3.00			2270000.00	3490000.00

GST	TAXABLE VALUES (Rs.)	IGST Amt	CGST Amt	SCGST Amt
GST18%	1050000.00		314100.00	314100.00

Amt (in Words) : Forty One Lakh Eighteen Thousand Two Hundred INR only

ADD Tax : 628200.00
Grand Total : 41,18,200.00 (INR)

Remark : (01)-M.O.C. of STP (35 KLD) - M.S.Sheet - 5.00 mm (Qty.1). As per Quotation number (Ref. - CE/MIMPEX/MBD/U.P/STP/35Kld/01 Dated - 04.01.2021) / (02)-R.O.- 6000 LPH (Qty.02). As per Quotation number (Ref. - CE/MIMP/MBD/ZLD/6.00 KLP/01 Dated - 04.01.2021). / (03)-All Pumps, Motors, Blowers in S.T.P. & R.O. will be as per Quotation. / (04)- R.O. Membrane will be of Dow only. / (05)- All motors & blowers warranty should be one year from the date of dispatch / (06)- STP outlet parameters should meet the norms as laid down by U.P Pollution Control Board / (07)- All system warranty should be one year except R.O.Membrane. / (08)- Freight and insurance will be in scope of Marque Impex. / (09)- STP water treatment cost should not exceed 4.5 Paise per liter, (Power consumption and Consumable Parts). / (10)- RO water treatment cost should exceed than 7 Paise per liter, (Power consumption and Consumable Parts). / (11)- Material delivery will be after inspection from Marque Impex team. / (12)- Training for operation & handling will be in scope of M/s Constraarch Enviro. / (13)- Delivery and Installation time 60 days after P.O. (S.T.P. & R.O) / (14)- If Plants installation delay more than 60 days Penalty 10% of total cost of purchase order, (STP & R.O). / (15)- 30% payment advance along with P.O / (16)- 50% payment +GST against PI three days prior to dispatching all systems. / (17)- 20% payment after commissioning and successful running of S.T.P. & R.O.

- Terms :
1. Bill/Invoice to specify our PO reference number.
 2. Bill/ Invoice to specify the challan details of the items sent.
 3. Items received shall be received subject to Quality Inspection.
 4. Bill/ Invoice shall be presented for payment maximum within 15 days from last shipment.
 5. Rates & taxes shall be as per the rules applicable.
 6. Any disputes shall be subject to Moradabad Jurisdiction.
 7. Late delivery imposes a penalty of Rs. 100/- per day for order value before 50000/- and for above value it is 500/- per day.
 8. Rejected material to be lifted back within three days of intimation and a credit note shall be always be for the same.
 9. If supplier fails to supply the goods he will pay the difference between his rate & new purchase rate and in addition 10% of value of goods as penalty.

Generated By:

MOHD ANEES

Accepted By:

Authorised Signatory

SUBJECT TO MORADABAD JURISDICTION